Non-preparation of lists of eligible persons in Punjab under Government's loan waiver scheme

*302. SHRI MOHINDER SINGH LATHER: Will the Minister of FINANCE be pleased to state:

- (a) Whether there have been complaints regarding non-preparation of lists of eligible persons for agricultural and rural debt relief by the public sector banks, regional rural banks and co-operative banks in Punjab thereby causing delay in the process of implementation of the loan waiver scheme:
- (b) whether it is a fact that instructions have been issued to get the lists of eligible persons prepared by a prescribed date; and
- (c) if so, what action has been taken against those responsible for deliberately delaying the preparation of lists of eligible persons under the debt-relief scheme?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):
(a) to (c) A statement is laid on the Table of the House.

Statement

Government of India have formulated a Scheme known as 'Agricultural and Rural Debt Relief (ARDR) Scheme, 1990' for providing debt relief to farmers, landless cultivators, artisans and weavers upto Rs. 10,000 by public sector banks and regional rural banks. In so far as the banks in cooperative sector are concerned, State Governments have been requested to frame a scheme on similar pattern. In this connection National Bank for Agriculture and Rural Development (NABARD) has reported that Government of Punjab has the Central Government's cepted scheme.

Reserve Bank of India (RBI) and NABARD have also reported that they have not received any complaints regarding non-preparation of lists of eligible beneficiaries under the debt relief scheme, by the public sector banks, regional rural banks and cooperative banks in Punjab.

to Questions

NABARD has further reported that the work of finalisation of the lists of beneficiaries of public sector banks, regional rural banks and co-operative banks has been completed in 10 out of 12 districts in the State.

SHRI MOHINDER SINGH LAT-HER: Mr. Chairman, Sir, I would like to draw the attention of the hon. Minister to part (b) of my question. It says: "whether it is a fact that instructions have been issued to get the lists of eligible persons prepared by a prescribed date;". I am sorry to say that no reply has been given in this regard; whether a date was prescribed by which the list was to be prepared. No reply has been given.

PROF. MADHU DANDAVATE: will give the reply now. No specific date has been prescribed because some of the States have recorded certain reservations, or, sought clarifications. In fact, one of the hon. Members who took part in the debate on this issue the other day, Dr. Sivaji, also suggested that in order to remove the doubts in the minds of some persons, it would be better that we fix a cut-off, date so that the operations, all the arrangements, can be completed by that date. We will take note of it.

SHRI MOHINDER SINGH LAT-HER: In the reply, the hon. Minister has said that no complaints have been received either by the Government or by the Reserve Bank of In-Then, how is it that the farmers of Punjab have surrounded the Raj Bhavan. the residence of the Governor, in Chandigarh? They are complaining of tardy and slow plementation of the loan-waiver scheme. What is the Government doing to expedite relief to the farmers?

PROF. MADHU DANDAVATE: In the statement, I have said. I will read it out again. It says: "NABARD has further reported that the work of finalisation of the lists of beneficiaries of public sector banks, regional rural banks and co-operative banks has been completed in ten out of twelve districts in the State."

SHRI MOHINDER SINGH LAT-HER: Then, why are the farmers complaining about it? They have surrounded the Governor's house. It is going on for the last so many days.

PROF. MADHU DANDAVATE: Their demand is that the implementation should quicker. But as far as the preliminary work is concerned, already, the beneficiaries have been identified in ten out of twelve districts. The process is going on. This will be expeditiously completed and the demands of the farmers will be met.

SHRI MOHINDER SINGH LAT-HER: What are the reasons for noncompletion of the work in these two districts? No reasons have been given.

PROF. MADHU DANDAVATE: As I said earlier, there are a number of aspects that have to be ascertained.

MR. CHAIRMAN: It has been done in ten districts and only two districts remain. Is there anything special about these two districts?

PROF. MADHU DANDAVATE: Step-by-step they have to be worked out. I cannot say what exactly are the reasons for non-completion of work in these two districts. But I would like to point out that the banks are not only to identify the beneficiaries but also to identify the badcrop-years from the various revenue records already available. They have also to see whether a particular person drawing loan has accounts in different banks so that the aggregate falls within Rs. 10.000/-, loan to be repaid is Rs. 10,000/-. All these steps take some time. In some places, where the assessment started a bit late, some

delay is there. But I take note of the sentiments of the hon. Member. We will expedite the matter and send the necessary instructions.

श्री हरबेद्र सिंह हंसपाल: महोदय,
मैं आपके माध्यम से यह जानना चाहूंगा
कि क्या कोई लोन्स अभी तक पंजाब के
अंदर वब उए भी हैं या नही? प्रैस के
अंदर अभी कुछ दिन पहले यह रिफोर्ट
आई थी कि करींब 200 करोड़ रुपए
के लोन्स आलरेडी समाप्त किए जा चुके
हैं क्या गवर्नमेंट इस बात को कन्फ़र्म
करेगी, कि कितना लोन अब तक माफ़
किया जा चुका है पंजाब में?

प्रो० मधु दण्डवते: शायद ग्रापने जो ग्रंदाज बताया है वह मही नही है इसलिय कि ग्रभी तक जिन लोगों के वे लोन्स माफ़ किए गए उनकी राश्वि 70.3 करोड़ रुपए है। इसलिए में समझता हूं कि ग्रापकों जो यह जानकारी है कि 200 करोड़ रुपए माफ़ किए गए यह ठीक नहीं हैं।

श्री हरवेन्द्र सिंह हंसपाल: मैं ग्रापको वह प्रस कटिंग भेज दूंगा। काइंडली कन्फर्म।

श्री सभापति: वह कह रहे हैं कि
200 करोड़ रुपए नहीं दिए 70 करोड़
दिए वह ज्यादा जानते हैं उनके तो
खजाने से निकला है।

श्री हरवेड़ सिंह हंसपाल : यह पंजाब गवनमेंट की प्रैस रिलीज है।

प्रो० मधु दण्डवते: सभापित जी मैं तो बहुत खुश हूं। ठीक है अगर 200 करोड़ रुपए का काम हुम्रा होगा। हमारे पास तो लेटेस्ट फ़िगर्स हैं। मैं चैक करूंगा और यदि 200 करोड़ रुपए का काम हुम्रा होगा तो मुझे बड़ी खुशी है। मैं उसके बाद ही कन्फ़र्म करंगा।

SHRI PRAGADA KOTAIAH: May I know whether the list of handloom weavers who are to get loans waived off has been prepared by the nationalised banks or by the Government or by the cooperative central banks?

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PROF. MADHU DANDAVATE: I will give the same reply which I gave day before yesterday. I had alrecady confirmed that the various categories of the handloom weavers to whom he had referred, they are arready included and since there was some difficulty or doubt regarding the inclusion of all these categories, a little more time was taken. But I can assure him that along with the other assistance this process will also completed.

It is true that though Chief Minister of Andhra Pradesh has not formally sent any letter of reservations--when I talk about resembarrassrvation that makes ment-about the scheme, we learn from some members that they have some reservations, I will enquire into the matter. But we will try to expedite the entire scheme and its implementation.

SHRI PRAGADA KOTAIAH: would like to know whether any specific guidelines have been issued to the nationalised banks, cooperative central banks and also the Commissioners of Handlooms in the States with regard to the waiver of loans of handloom weavers

PROF. MADHU DANDAVATE: I have already sent and I repeat that I have sent it day before yesterday. In one we do not change the scheme.

श्रीमती सुषमा स्वराज: माननीय मभापति जी में ग्रापके माध्यम से वित्त मंत्री जी से जानना चाहंगी कि श्राज भी जवाब देते हुए ग्रीर पहले भी राज्य-सभा में एक तारांकित प्रक्त का उत्तर देते हुए उन्होंने बताया था कि किसान कर्ज मुक्ति योजना के तहत उन्होंने दो तरह की नीति बनाई है। एक तो यह है कि सार्वजनिक क्षेत्र के बैंकों ग्रीर क्षेत्रीय ग्रामीण बैंकों की 100 फ़ीसदी जिम्मेदारी 10,000 रुपए तक की केन्द्रीय सरकार उठाएगी और दूसरी यह है कि सहकारी बैंकों की 50 फ़ीसदी जिम्मे-इ।री केन्द्रीय सरकार उठाएगी। मैं आपके

माध्यम से वित्त मंत्री जी से जोनना चाहंगी कि इन्होंने अपने बजट प्रावधानों में किसान कर्ज मुक्ति योजना के लिए जो एक हजार करोड़ रुपए की राशि का प्रावधान किया था क्या वह राशि इन दोनों तरह की जिम्मेदारियों को उठाने के लिए पर्याप्त है? अगर पर्याप्त नहीं है तो क्या और राशि का प्रावधान वह करेंगे? यदि करेंगे तो कैसे करेंगे?

प्रो० मधु इण्डवते : सुषमा जी, सदन में ग्राने से पहले मैंने इस सवाल का जवाब दिया था लेकिन उनकी जानकारी के लिए मैं फ़िर बता देना चाहता हं कि . . . (व्यवधान)

श्री सभापति: वह प्राइवेटली दिया था ग्रब ५ ब्लिक्ली बताइए।

प्रो॰ मधु दण्डवते: नहीं यहां दिया था। उनके साथ जो प्राइवेट बात होती है उसका जिक्र मैं यहां नहीं करूंगा।

श्री सभापति: यह जवाब तो ग्रापने हाउस में ग्राने से पहले दिया था ग्रब हाउस में बताइए।

प्रो॰ मधु दण्डवते: सभापति जी, मैंने पहले भी कहा था और यह सवाल कई साथियों ने उठाया था कि जब इस किसान कर्ज मुक्ति योजना का खर्ची बहुत बड़ा है ग्रीर सिर्फ़ एक हजार करोड़ रुपए की राणि का प्रावधान मैंने ग्रपने बजट भाषण के ग्रनुसार किया है तो यह सारा खर्चा हम किस तरह से बरदाश्त करेंगे? तो मैने उन्हें यह जवाब दिया था कि हम लोगों ने रिज़र्व बैंक के साथ एक समझौता किया है, अरेंजमेंट किया है और इस श्ररेंजमेंट के मुताबिक जिन प्रांतों ने यह कहा है कि हमारे पास पूरी 50 प्रतिशत राशि देने के लिये पैसा नहीं है तो रिजर्व बैंक के साथ यह इंतजाम किया गया है कि वह अपने खजाने से यह पैसा बैंकों को दे देगा श्रीर तीन इंनस्टॉलमेंट्स में वह काटकर ग्र9नी राशि दिश्लिष्ठ राज्यों से ले लेंगे, ये सारी बातें बजट

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में नहीं बताई गई, लेकिन उनका स्पष्टी-करण मैंने सदन में किया।

श्रीमती सुषमा स्वराज: राज्य सरकार के पास जो नहीं है उनके लिए ग्ररेंजमेंट ध्रापने किया, लेकिन मैं तो केन्द्र सरकार की बात कर रही हूं क्योंकि जो राशि ग्रापने दी है क्या वह पर्याप्त है!

प्रो० मधु वण्डवते: मैंने पहले कहा है कि किसी तरह से पैसे का प्रावधान कम होगा तो वह हम करेंगे। जैसे दूसरे राज्यों के लिए मदद ले सकते हैं, इसी तरह से केन्द्र के लिए भी ले लेंगे। यह प्रावधान जरूर करेंगे, पैसे के लिए जो अरेंजमेंट है वह टूटेगा नहीं, यह ग्राश्यासन में सदन को देना चाहता हो।

SHRI JAGESH DESAI: How much amount is required?

PROF. MADHU DANDAVATE: That also I have told. Sir, here are supplementaries without your permission. But with your permission....

MR. CHAIRMAN: No, I do not give permission.

SHRI SYED SIBTY RAZI: As the hon. Minister has stated, the Central Government has introduced a scheme—the agricultural and rural debt relief scheme—and requested the various States to formulate their own schemes on these lines. May I know from the hon. Minister, how many States have responded favourably in how many States loans have already been waived and what is the amount of the waived loans?

PROF. MADHU DANDAVATE: Sir, I have said earlier that 17 States have already agreed to execute the scheme and 13 have already formally sent a scheme with some alterations and modifications—i.e. with additions in some of the States like Madhya Pra-

desh. Sir, I have with me a chart-I won't read the entire thing, but I will give you the final figures only-which shows the number of borrowers identified so far the credit given to borrower accounts, then the number certificates already issued for eligibility for waiver of loan and the actual amount that is written off. The details are as follows: 34.48 lakhs of beneficiaries have already been identified so far. Then Rs. 293.03 crores is credit for waiving that has been ad-Then the waiver certificates have already been issued to 26.28 lakh people. And as for the actual amount which is waived, it is of the order of Rs. 70,4 crores.

DR. YELAMANCHILI SIVAJI: What about Andhra Pradesh?

MR. CHAIRMAN: Question 303.

Sale of smuggled gold seized through various operations to meet the rising prices of crude oil

*303 SHRI T. A. MOHAMMED SAQHY:†

SARDAR JAGJIT SINGH AURORA:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal y under Government's consideration to sell smuggled gold seized through various operations to meet the rising prices of crude oil in the international market;
- (b) if so, what are the details of such a proposal; and
- (c) if the answer to part (a) above be in the negative, what other steps are being contemplated to meet the situation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c) A statement is laid on the Table of the House.

‡The question was actually asked on the floor of the House by Shri T.A. Mohammed Saqhy.